

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).24989/2021

(Arising out of impugned final judgment and order dated 17-09-2019 in WC No. 26859/2017 passed by the High Court of Judicature at Allahabad)

STATE OF U.P. &amp; ORS.

Petitioner(s)

VERSUS

NAND LAL

Respondent(s)

(FOR ADMISSION and I.R. and IA No.60076/2022-CONDONATION OF DELAY IN FILING and IA No.60075/2022-EXEMPTION FROM FILING O.T.)

Date : 29-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. V.K. Shukla, Adv.  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Ashiwan Mishra, Adv.  
Mr. Anurag Tiwari, Adv.  
Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 Issue notice on the application for condonation of delay and on the Special Leave Petition.
- 2 Tag with SLP(C) No 29139 of 2018.
- 3 In the meanwhile, there shall be an interim stay of the operation of the impugned judgment and order of the High Court of Judicature at Allahabad.

(SANJAY KUMAR-I)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
COURT MASTER